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Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 610/93

MP 2788/93

New Delhi this the 22nd Day of November, 1993.

The Hon'ble Mr. N.V. Krishnan, Vice-Chairman  
The Hon'ble Mr. C.J. Roy, Member (J)

Jasbir Singh S/o Shri Harpal Singh,  
R/o V & P.O. Bana, Enchauli,  
District Meerut (UP)

...Applicant

Versus

1. The Commissioner of Police,  
Police Head Quarters,  
New Delhi-110 001.

2. Delhi Administration,  
through the Chief Secretary,  
5, Shamnath Marg,  
Delhi-110 054.

(By Advocate Shri R.D. Gupta)

3. Union of India through  
the Secretary, Ministry of  
Home, Govt. of India,  
New Delhi.

...Respondents

(By Advocate Shri Amresh Mathur)

O R D E R (oral)

(Hon'ble Mr. N.V. Krishnan)

The learned counsel for the applicant seeks permission to withdraw this O.A. and file a separate O.A. alongwith another M.A. for condonation of delay. The prayer is not opposed. In the circumstance, the prayer is granted. The O.A. is dismissed, as withdrawn on the above terms and the MP-2788/93 also stands dismissed.

*W.R.*  
(C.J. Roy)  
Member (J)

*N.V.K.*  
(N.V. Krishnan)  
Vice-Chairman

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